

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.538/2004.

Wednesday this the 11th day of August 2004.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

D.Jayakumar,
Commercial Clerk/Booking Office,
Southern Railway, Trivandrum Central,
residinga at: Nediyavila Veedu,
Vazhottukonam, Kodunganoor P.O.,
Vattiyur Kavu, Trivandrum. Applicant

(By Advocate Shri T.C.Govindaswamy)

vs.

1. Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
2. The Chief Commercial Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
3. The Additional Divisional Railway Manager, Southern Railway, Trivandrum Division, Trivandrum-14.
4. The Senior Divisional Commercial Manager, Southern Railway, Trivandrum Division, Trivandrum-14. Respondents

(By Advocate Mr.P.Haridas)

The application having been heard on 11.8.2004, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant was awarded a penalty of reduction of pay by two stages from Rs.4,645/- to 4,475/- in scale Rs.3200-4900 for a period of 40 months (non-recurring) with effect from 11.6.2001 by order dated 21.5.2001. In Appeal the penalty was modified to that of reduction of pay by one stage from Rs.4,645/- to 4,560/- in scale Rs.3200-4900 for a period of 40 months (non-recurring) with effect from 11.6.2001 by A-1 order dated 7.9.2001.

Aggrieved by this the applicant submitted a Revision Petition (A2) dated 4.10.2001 to the 2nd respondent. This Revision Petition has not been disposed of. Therefore the applicant submitted a reminder on 13.3.2003. Since in spite of the reminder the Revision Petition has not been disposed of, the applicant has filed this application for a direction to the 2nd respondent to dispose of the A-2 Revision Petition.

2. When the matter came up before the Bench Shri TC Govindaswamy appeared for the applicant and Shri P.Haridas, Standing counsel for the Railways, appeared for the respondents. Counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider and pass a final order on A-2 Revision Petition within a reasonable time.

3. In the light of the above submission made by the counsel on either side, the Original Application is disposed of directing the 2nd respondent to consider A-2 Revision Petition of the applicant in accordance with the rules and instructions on the subject and to pass a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 11th August, 2004

12.6.2004

H.P.DAS
ADMINISTRATIVE MEMBER

A.V.HARIDASAN
VICE CHAIRMAN

rv